

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:968

ANSWERED ON:27.07.2015

ST Certificates

Birla Shri Om

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether there is a uniform procedure in the country for issuing Scheduled Tribes (ST) certificates;
- (b) if not, the reasons therefor;
- (c) the State-wise details of the procedures being adopted in this regard; and
- (d) the steps taken or being taken by the Government for making a uniform procedure in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): The Ministry of Tribal Affairs is the nodal Ministry for the notification of a community as Scheduled Tribe under Article 342 of the Constitution. However, the responsibility for issuance of Scheduled Tribes certificates and verification of social status rests with the concerned State Government/UT Administration.

In pursuance of the judgment dated 2-9-1994 of the Hon'ble Supreme Court in case of Kumari Madhuri Patil V/s Additional Commissioner, Tribal Development, Maharashtra (Civil Appeal No. 5854 of 1994 (arising out of SLP (Civil) No. 14767 of 1993), the Apex Court has given directions regarding to streamlining the procedure for issuance and verification of social status certificates. The instructions of the Hon'ble Apex Court have been conveyed to all States/UTs, from time to time.

(b) to (d): Does not arise in view of (a) above.

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